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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH  
CUTTACK

O.A. 59/2002

Date of order: 15.04.2004

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman.  
Hon'ble Mr. S.K. Naik, Administrative Member.

B.C. Mazumdar

- v e r s u s -

Union of India and Ors.

For the applicant : Mr. P.C. Kar, counsel.  
For the respondents : Mr. A.K. Bose, counsel.  
Mr. B. Dash, counsel.

O R D E R

Per Justice B. Panigrahi, VC

Upon hearing the Id. counsel appearing for both the parties and on perusal of the grounds of the application as also the counter we find that the applicant has claimed financial upgradation benefit (A.C.P.). In the counter, it is stated that the applicant has already been given such financial upgradation benefit w.e.f. 9.8.99.

2. Mr. Kar, Id. counsel appearing for the applicant has stated that although such order has been passed, but no financial benefit has yet been given to the applicant.

3. In that view of the matter, we hereby direct the respondents to grant such benefit, if not already given, within four months from the date of communication of this order.

4. With the above observation, the application is allowed. No costs.

*Member (A)*  
Member (A)

Vice-Chairman.